

GOVERNMENT OF ASSAM
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH
DISPUR : GUWAHATI-6.

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Dispur, the 6th June, 2018

No. LGL. 176/94/Pt.V/2 In partial modification of this Department's Notification No. LGL. 176/94/Pt II/153 dated 22nd October, 2008 and in exercise of powers conferred under Section 6(2) (b) of the Legal Services Authorities Act, 1987 (Central Act No. 49 of 1987), the Governor of Assam, in consultation with the Hon'ble Chief Justice of Gauhati High Court, is hereby pleased to nominate Hon'ble Mr Justice, Arup Kumar Goswami, senior most Judge of the Gauhati High Court, as the Executive Chairman, Assam State Legal Services Authority, Guwahati with effect from the date of his assuming charge vice Hon'ble Mr Justice, Hrishikesh Roy, Executive Chairman, Assam State Legal Services Authority, consequent upon his transfer to Kerala High Court

Sd/

(S. M. Buzar Baruah)

Commissioner & Secretary to the Government of Assam,
Legislative Department.

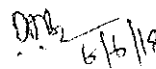
Memo No. LGL. 176/94/Pt V/2 -- A,

Dated, Dispur, the 6th June, 2018.

Copy forwarded to :-

- (1) The Accountant General (A&F) Assam, Maidamgaon, Bellola, Guwahati 29.
- (2) The Director, Assam Government Press, Bamunimaidam, Guwahati-21, for publication of the above notification urgently in extra ordinary official Gazette and to supply 300 spare copies of the same to this department.
- (3) P.S. to Hon'ble Chief Justice, Gauhati High Court, Guwahati-1
- (4) P.P.S. to Hon'ble Chief Minister, Assam for kind information of the Hon'ble Chief Minister
- (5) P.S. to Hon'ble Minister Legislative Department (Law) for information of Hon'ble Minister
- (6) P.S. to Chief Secretary, Government of Assam, Dispur for kind information of Chief Secretary.
- (7) The Member Secretary, Assam State Legal Services Authority, Gauhati High Court Campus, Panbazar, Guwahati-1.
- (8) The Registrar General (I&T), Gauhati High Court, Guwahati-1
- ✓ (9) Hon'ble Mr Justice, Arup Kumar Goswami, Senior most Judge, of the Gauhati High Court, Guwahati for kind information.
- (10) Shri
Chairman/ Ex- Officio Member/ Member (Nominated)
District Legal Services Authority,
- (11) The District Judge,
- (12) The Deputy Commissioner,
- (13) The Treasury officer, Kamrup Treasury.

By Order etc



Commissioner & Secretary to the Government of Assam,
Legislative Department.

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Dispur, the 6th June, 2018.

No. LGL. 176/94/Pt-II/257 : In exercise of the powers conferred by section 9 of the Legal Services Authorities Act, 1987 (Central Act No. 39 of 1987), read with rule 10 of the Assam State Legal Services Authorities Rules, 1996, the Governor of Assam, in consultation with the Hon'ble Chief Justice, Gauhati High Court, Guwahati, is hereby pleased to constitute the District Legal Services Authorities for the following districts of the State of Assam with immediate effect with the following, namely:-

(1) District Legal Services Authority:: West Karbi Anglong District, Hamren

i)	District Judge,	Karbi Anglong	Chairman
ii)	District Magistrate	-do-	Ex-Officio Member
iii)	Superintendent of Police	-do-	-do-
iv)	Chief Judicial Magistrate	-do-	-do-
v)	District Government Pleader	-do-	-do-
vi)	Smti Promila Kramsapi	Hamren, West Karbi Anglong	Member
vii)	Sri Dalim Mohan, Advocate	-do-	-do-
viii)	Sri Ram Sing Phangocho	Kheroni, West K.A.	-do-

(2) District Legal Services Authority ::::: Majuli

i)	District Judge,	Jorhat	Chairman
ii)	District Magistrate	-do-	Ex-Officio Member ;
iii)	Superintendent of Police	-do-	-do-
iv)	Chief Judicial Magistrate,	-do-	-do-
v)	District Government Pleader	-do-	-do-
vi)	Sri Lalit Hazarika, An eminent Social Worker	Goalgaon, Majuli.	Member ;
vii)	Sri Horen Borah, Member, Majuli Bar Association, An eminent person in the field of law.	Majuli	-do-
viii)	Smti Minoti Saikia, Deputed person interested in implementation of the Legal Services Schemes.	Garamur, Majuli	-do-

(3) District Legal Services Authority ::: Biswanath.

i)	District Judge,	Somitpur	Chairman
ii)	District Magistrate	-do-	Ex-Officio Member
iii)	Superintendent of Police	-do-	-do-
iv)	Chief Judicial Magistrate,	-do-	-do-
v)	District Government Pleader,	-do-	-do-
vi)	Smti Marami Bhattacharyya, Associate Prof. & HoD (Eco.) Biswanath College, B/Chariali.	Biswanath Chariali	Member
Vii)	Sri Nabajyoti Sarmah, Baruah, Retd. Prof. (Chemistry) Biswanath College.	Biswanath Chariali	-do-
Viii)	Sri Gopal Borah, Advocate	Biswanath Chariali	-do-

(4) District Legal Services Authority ::: Chirang

i)	District Judge,	Chirang, Kajalgaon	Chairman
ii)	District Magistrate	-do-	Ex-Officio Member
iii)	Superintendent of Police	-do-	-do-
iv)	Chief Judicial Magistrate	-do-	-do-
v)	District Government Pleader	-do-	-do-
vi)	Dr. Sunil Kaul	-do-	Member
vii)	Praneswar Lahari	-do-	-do-
viii)	Jumuti Goyary	-do-	-do-

(5) District Legal Services Authority ::: Kamrup Amingaon

i)	District Judge,	Kamrup, Amingaon	Chairman
ii)	District Magistrate	-do-	Ex-Officio Member
iii)	Superintendent of Police	-do-	-do-
iv)	Chief Judicial Magistrate	-do-	-do-
v)	District Government Pleader	-do-	-do-
vi)	Sri Bani Kanta Sarmah, Retd. District & Session Judge, Retd. Member of foreigners Tribunal, Khanamukh, Kamrup.	-do-	Member
vii)	Sri Dulal Medhi, President, Dr. Ambedkar Mission, Dhupartari, Changsari, Kamrup.	-do-	-do-
viii)	Sri Simanta Deka, Advocate, Gauhati High Court, Guwahati Vill Rajaduar, North Guwahati, Kamrup.	-do-	-do-

The Assam State Legal Services Authority shall, in consultation with the Chairman of the concerned District Legal Services Authority, appoint a person belonging to the State Judicial Service not lower in rank than that of a subordinate Judge or Civil Judge posted at the seat of the District Judiciary as Secretary of the respective District Legal Services Authority.

The terms of Office and other conditions relating thereto, of Members and Secretaries of the District Legal Services Authorities shall be such as may be determined by regulations made by the Assam State Legal Services Authority in consultation with the Hon'ble Chief Justice, Gauhati High Court, Guwahati.



(S.M. Buzar Baruah)

Commissioner & Secretary to the Govt. of Assam,
Legislative Department, Dispur, Guwahati-6.

Memo No. LGL 176/94/Pt-II/257 -A

Dated Dispur, the 6th June, 2018

Copy forwarded to :-

- 1) The Accountant General (A & E), Assam, Maidamgaon, Beltola, Guwahati-29 for information.
- 2) The P.S. to the Hon'ble Chief Justice, Gauhati High Court, Guwahati for kind information of his Lordship.
- 3) The P.S. to the Hon'ble Mr. Justice Hrishikesh Roy for kind information of his Lordship.
- 4) The P.S. to the Hon'ble Chief Minister, Assam, Dispur for kind information of the Hon'ble Chief Minister, Assam.
- 5) The P.S. to the Hon'ble Minister, Legislative (Law), Assam, Dispur for kind information of the Hon'ble Minister, Legislative.
- 6) The P.S. to the Chief Secretary, Government of Assam, Dispur for kind information of the Chief Secretary.

Contd. P/3.

- 7) The Member Secretary, Assam State Legal Services Authority, Gauhati High Court Campus, Panbazar, Guwahati-1.
- 8) The Registrar (I & E), Gauhati High Court, Guwahati.
- 9) The Director, Assam Government Press, Bamunimaidam, Guwahati-21 for publication of the Notification urgently in the extra ordinary Official Gazette and to supply 500 (five hundred) spare copies to this Department.
- 10) Shri Chairman/Ex-Officio Member/Member, District Legal Services Authority
- 11) The District Judge
- 12) The Deputy Commissioner.....
- 13) The Treasury Officer.....

By order etc.,

 6/6/18

Commissioner & Secretary to the Govt. of Assam,
Legislative Department, Dispur, Guwahati-6

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GOVERNMENT OF ASSAM
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH
DISPUR, GUWAHATI-6.

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Dispur, the 6th June, 2018.

No. LGL. 176/94/Pt-II/258 : In supersession of this Department's earlier notification No. LGL. 176/94/Pt-II/111 dated Dispur the 1st July, 2006, and in exercise of the powers conferred by section 9 of the Legal Services Authorities Act, 1987 (Central Act No. 39 of 1987), read with rule 10 of the Assam State Legal Services Authorities Rules, 1996, the Governor of Assam, in consultation with the Hon'ble Chief Justice, Gauhati High Court, Guwahati, is hereby pleased to **Re-constitute the District Legal Services Authorities for the following districts of the State of Assam with immediate effect with the following, namely:-**

(1) District Legal Services Authority:: Karbi Anglong District, Diphu.

i)	District Judge,	Diphu, Karbi Anglong	Chairman
ii)	District Magistrate	- do-	Ex-Officio Member
iii)	Superintendent of Police	-do-	-do-
iv)	Chief Judicial Magistrate	-do-	-do-
v)	District Government Pleader	-do-	-do-
vi)	Sri Najendra Nunisa, An eminent Social Worker	Diphu, Karbi Anglong	Member
vii)	Sri Upendra Nath Dutta, An eminent person in the field of law.	-do-	-do-
viii)	Sri Kangbura Singnar A person of repute specially interested in the implementation of Legal Services Schemes.	- do-	-do-

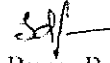
(2) District Legal Services Authority ::::: Dima Hasao, Haflong

i)	District Judge,	Dima Hasao, Haflong	Chairman
ii)	District Magistrate	- do-	Ex-Officio Member ;
iii)	Superintendent of Police	-do-	-do-
iv)	Chief Judicial Magistrate,	- do-	-do-
v)	District Government Pleader	- do-	-do-
vi)	Smti Parbati Thaosen, President, Shakti Mahila Mandol, Haflong .	- do-	Member ;
vii)	F.A. Choudhury, Government Pleader, An eminent person in the field of law.	- do-	-do-
viii)	Shri Jayjit Thaosen, Advocate, Haflong.	- do-	-do-

Contd. P/2.

The Assam State Legal Services Authority shall, in consultation with the Chairman of the concerned District Legal Services Authority, appoint a person belonging to the State Judicial Service not lower in rank than that of a subordinate Judge or Civil Judge posted at the seat of the District Judiciary as Secretary of the respective District Legal Services Authority.

The terms of Office and other conditions relating thereto, of Members and Secretaries of the District Legal Services Authorities shall be such as may be determined by regulations made by the Assam State Legal Services Authority in consultation with the Hon'ble Chief Justice, Gauhati High Court, Guwahati.



(S.M. Buzar Baruah)
Commissioner & Secretary to the Govt. of Assam,
Legislative Department, Dispur,
Guwahati-6.

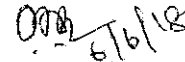
Memo No. LGL.176/94/Pt-II-258 -A

Dated Dispur, the 6th June, 2018.

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- 6) The P.S. to the Chief Secretary, Government of Assam, Dispur for kind information of the Chief Secretary.
- 7) The Member Secretary, Assam State Legal Services Authority, Gauhati High Court Campus, Panbazar, Guwahati-1.
- 8) The Registrar (I&F), Gauhati High Court, Guwahati.
- 9) The Director, Assam Government Press, Bamunimaidam, Guwahati-21 for publication of the Notification urgently in the extra ordinary Official Gazette and to supply 500 (five hundred) spare copies to this Department.
- 10) Shri Chairman/Ex-Officio Member/Member, District Legal Services Authority
- 11) The District Judge
- 12) The Deputy Commissioner.....
- 13) The Treasury Officer.....

By order etc.,



Commissioner & Secretary to the Govt. of Assam,
Legislative Department, Dispur,
Guwahati-6.